

**FORM NO. 89**  
[See rule 155]

**Form for furnishing information under section 258(2) of the Act.**

DIN.....

Office of the .....

To

Date:

\_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

(A) With reference to your application dated \_\_\_\_\_ under section 258(2)(a) of the Act, requesting for information relating to the \_\_\_\_\_ (name of assessee) in respect of the tax year \_\_\_\_\_, the said information/information respecting item Nos. \_\_\_\_\_ of the said application is given below:

**Part A – Personal information of the assessee**

<b>1.</b>	Name	<i>(Refer Note 1)</i>	
<b>2.</b>	Permanent Account Number	<i>(Refer Note 1)</i>	
<b>3.</b>	Status	<i>(Refer Note 1)</i>	
<b>4.</b>	Address	<i>(Refer Note 1)</i>	
<b>5.</b>	Contact details		
	(i)	Landline No. with STD code	STD/ISD Code <i>(dropdown)</i>
			Number
			<i>(Repeat, if required)</i>
	(ii)	Mobile Number	Country Code <i>(dropdown)</i>
			Number
			<i>(Repeat, if required)</i>
	(iii)	Email Address	
			<i>(Repeat, if required)</i>

**Part B – Information details**

<b>6.</b>	Information details	<i>(Refer Note 2)</i> <i>(Free text up to 500 words)</i> <i>(Upload)</i>
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(B) I/ Principal Chief Commissioner or Chief Commissioner or Principal Commissioner or Commissioner of Income-tax\*, \_\_\_\_\_ am/is not satisfied that it is in the public interest to furnish information respecting item Nos. \_\_\_\_\_ of your application and the information relating thereto is accordingly refused.

(SEAL)

\_\_\_\_\_  
Signature of the authority furnishing the information

(Name of the authority furnishing the information)

Designation of the authority furnishing the information

**Notes:**

1. Some of the Information in the form would be pre-filled to the extent possible.
2. An annexure may be added in case the given space is insufficient.
3. \*Delete inapplicable words.